

**Food Adulteration**

1455. SHRI VISHWANATH SHASTRI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the existing prevention of Food Adulteration Act, 1954 does not include 'water';

(b) if so, whether the Task Force reviewing the PFA Act has ever suggested the inclusion of 'water' in the ambit of the said Act; and

(c) the reaction of the Government to the suggestion to make imperative for the local bodies to provide purified water?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) and (b) Yes, Sir.

(c) Action has already been initiated to collect the views/comments of the concerned Ministries in Government of India as well as State Governments and Union Territories in the matter.

[Translation]

**Water Resources**

1456. DR. P.R. GANGWAR : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Union Government have considered to amend the constitution to bring water resources in the concurrent list;

(b) if so, whether the above subject has been placed before the National Water Resources Council;

(c) if so, whether any consensus has been reached on the above subject;

(d) if so, the details thereof; and

(e) if not, the initiatives taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) No, Sir.

(b) to (d) Do not arise.

(e) In order to enable Centre to play more active role both with respect to regulation and in resolution of inter-State differences for bringing about coordinated and expeditious water resources development in the Country, a paper on "Need for changes in legal framework in regard to water resources development" was discussed on 23.5.1995 in the 7th meeting of the National Water Board which is represented by all the States/UTs and concerned Central Ministries/Departments/Organisations. As on consensus could be reached, suggestions of the State Governments have been sought in the matter.

[English]

**Central Government Health Schemes**

1457. SHRI SYED SHAHABUDDIN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the annual expenditure on the CGHS for the last three years, year-wise;

(b) the number of contributors during the above period, year-wise;

(c) the number of entitled persons during the said period, year-wise; and

(d) the average per capita expenditure on the medicine supplied to the entitled persons?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) to (d) The information is given in the enclosed statement.

**STATEMENT**

Year	Annual Expenditure on CGHS (Rs. in Crores)	No., of Contributors	No. of entitled persons/Beneficiaries	Average per Capita Expenditure on medicines in rupees
1992-93	88.38	8,73,807	40,01,947	101
1993-94	119.79	8,99,466	40,23,480	168
1994-95	143.93	8,86,238	40,19,266	221